NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Insolvency) No. 35 of 2021

<u>Under section 61 of the Insolvency & Bankruptcy Code, 2016)</u>
(Arising out of Order dated 21.02.2020 in MA/67/2020 and MA/68/2020 in MA/222/2019 passed by the Hon'ble National Company Law Tribunal, Division Bench – I, Chennai

In the matter of:

M/s. Sree Sankeshwara Foundation and Investments No. 115, NSC Bose Road Chennai - 600 079 ... Appellant Mr. Velli Paramasivam The Interim Resolution Professional of M/s Dugar Housing Limited Priyadarshini Apartments, No-10/154, N.M.K. Street, Ayanavaram (Post)", Chennai - 600023. Tamil Nadu, India. M/s Dugar Housing Limited Dugar Towers, 7th Floor, 34(123), Marshalls Road, Egmore, Chennai 600008. Tamil Nadu, India. ... Respondent 2 M/s. Prism Johnson Limited No. 305, Laxmi Niwas Apartment, Ameerpet, Hyderabad – 500016. ... Respondent 3

Present:

For Appellant : Mr. K. Gaurav Kumar, Practicing Company Secretary

ORDER (VIRTUAL MODE)

Heard Mr. K. Gaurav Kumar, Learned Practising Company Secretary for the 'Appellant'.

- 2. Let notice be issued to the 'Respondents' returnable by 09.06.2021. Let the requisite together with Process Fee be filed by the 'Appellant's side within three days from today. The 'Appellant' shall provide the Mobile Number(s) and e-mail address of the Respondents. In the event of the Learned counsel for the Appellant providing the aforesaid details, then, the 'Office of the Registry' may issue notice to the Respondents.
- 3. The 'Office of the Registry' is directed to List the matter on 09.06.2021.

[Justice Venugopal M] Member (Judicial)

> [V. P. Singh] Member (Technical)

20.04.2021 KM